

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

CP.21/121/2017 in OA./21/341/2017
Dated: 22/2/2018

BETWEEN:

Venkata Sita Rama Murthy Budaraju,
S/o. B. Madana Mohana Rao,
Aged about 54 years,
Scientist “H”, Directorate of Composite Materials,
Processes (DOCMP), DRDO, Kanchanbagh, PO,
Hyderabad – 500 058.

..... Applicant

AND

1. Dr. S. Christopher,
Secretary, DD (R&D),
Ministry of Defence,
DRDO Bhavan, Rajaji Marg, New Delhi,
Representing Union of India.
2. Dr. S. Christopher,
The Chairman,
Defence Research & Development Organisation,
DRDO Bhavan, Rajaji Marg, New Delhi.
3. Dr. Tessy Thomas, DS,
The Director,
Advanced Systems Laboratory, DRDO,
Kandhanbagh PO, Hyderabad – 500 058.
4. Dr. K. Srinivas,
Scientist F, DONDE Advanced Systems Laboratory,
DRDO, Kanchanbagh PO,
Hyderabad – 500 058.
5. N.Durga Rani,
H.No.8-3-825/5/4/6, Srinagar Colony,
Subash Nagar, Yella Reddy Guda,
Hyderabad – 500 073.

(R-4 and R5 are formal respondents arrayed as they have been shown
in the cause title in the OA.20/0341/2017)

..... Respondents

Counsel for the Applicant : Mr. A. Srinath, Advocate
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

The Tribunal issued a direction to the Respondents to dispose of the representation submitted by the applicant by passing a speaking order. Though there is some delay, it is submitted by Mrs. K. Rajitha, learned Senior Central Government Standing Counsel for the Respondents that representation has been disposed of by a speaking order. A copy of the order dated 08.02.2018 is submitted to the Tribunal. The Respondents also tender unconditional apology for complying with the order with some delay. The Contempt Petition is therefore, closed giving liberty to the applicant to file a fresh OA if, he has any grievance.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 22nd February, 2018
(Dictated in the Open Court)

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